

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:5109
ANSWERED ON:25.04.2003
VACANT POST OF JUDGES IN CHHATTISGARH HIGH COURT
PUNNULAL MOHALE;VISHNU DEO SAI

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government are aware of the delay in hearing of the cases due to insufficient number of judges in High Court of Chhattisgarh State;
- (b) whether any proposal for increase in the number of approved posts of judges from 6 to 10 in High Court of Chhattisgarh has been sent by the State Government; and
- (c) if so, the reaction of the Union Government thereto and time by which a final decision will be taken up in this regard?

Answer

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF COMMERCE AND INDUSTRY (SHRI ARUN JAITLEY):

(a) to (c) Against the sanctioned strength of 6 Additional/ Permanent Judges of the Chhattisgarh High Court, 4 Permanent Judges are in position. The Judge Strength was fixed on the formation of the Chhattisgarh High Court on 1st November, 2000. No proposal for increase in the Judge Strength of the Chhattisgarh High Court has been sent by the State Government. Delay occurs in hearing of cases due to various factors including insufficient number of judges. It is for this reason that a review of Judge Strength of High Courts is undertaken every three years. Such a review of Judge Strength of the High Courts is currently under way. A view on the revised Judge Strength of Chhattisgarh High Court would also be taken as part of this review.